

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-7(ND)/2015

IN THE MATTER OF:

M/s. Tilak Raj Sachdeva

.... Applicant/petitioner

Vs.

M/s. Safe System India Pvt. Ltd.

... Respondent

Order under Section 397-398 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Vivek Singh, Mr. Faheem Shah,
Advocates

For the Respondent : Mr. Ashok Kumar Singh, Sr. Adv.
Ms. Mehak Huria, Adv. For R-1 & 2

Mr. Arush Pathania, Adv. For R-8 & 10

Mr. Virender Ganda, Sr. Counsel,
Mr. Vipul Ganda,
Ms. Shelly Khanna, Mr. S.K. Giri,
Advs. For R-9 & 11

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition.

No objection has been raised by the other side.

Consequently, the petition is dismissed as withdrawn.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

-Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**